

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.340/2018  
IN  
O.A. No.1020/2018

This the 1<sup>st</sup> day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mohd. Jamshed, Member (A)**

Sandeep,  
(Aged about 26 years)  
S/o. Sh. Dilbag,  
R/o. V.P.O. Bharan, Teh, Meham,  
Distt. Rohtak,  
Pin-124 518. ....Petitioner

(By Advocate : Shri Mayank Joshi for Shri Ajesh Luthra)

Versus

1. Sh. Bhanu Pratap Sharma  
Secretary,  
Union of India,  
Department of Personnel & Training,  
Ministry of Personnel,  
Public Grievance & Pension,  
North Block, New Delhi.
2. Sh. Ashim Khurana  
Chairmanm (Head Quarter),  
Staff Selection Commission,  
Block No. 12, CGO Complex,  
Lodhi Road, New Delhi.
3. Smt. Vilas S. Burde, Director,  
Staff Selection Commission, (Northern Region)  
Block No. 12, CGO Complex,  
Lodhi Road, New Delhi-3. ..Respondents

(By Advocate : Shri Rajnish Prasad)

**O R D E R (ORAL)****Justice L. Narasimha Reddy:**

This Contempt Case is filed alleging that the respondents did not implement the Order dated 08.03.2018 passed by this Tribunal in OA No.1020/2018.

2. On 04.01.2019, the case was adjourned *sine die*. and we heard it today in the presence of both the parties.

3. It is no doubt true that feeling aggrieved by the Order in the OA, the respondents filed Writ Petition No.4829/2017 before the Hon'ble Delhi High Court and on dismissal of the same on 10.08.2017, they filed SLP with Diary No.18743/2018. Through an order dated 23.07.2018, the Supreme Court stayed the further proceedings in pursuance of the Order of the High Court and thereby the Order in the OA.

4. In that view of the matter, the present contempt case cannot be proceeded with. It is accordingly closed

leaving, it open to the applicant to work out the remedies depending upon the outcome of the SLP with Diary No.18743/2018.

There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

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